

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

I.A. No.4 in CIVIL APPEAL No.1882 OF 2004

M/S. O.N.G.C. LTD.

Appellant (s)

VERSUS

COMMNR. OF CUSTOMS, MUMBAI

Respondent(s)

(For appropriate direction regarding refund of Custom Duty  
and office report)

WITH

I.A. No.4 in CIVIL APPEAL No.854 OF 2005

(For appropriate direction regarding refund of Custom Duty  
and office report)

Date: 03/01/2007 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA

HON'BLE MR. JUSTICE MARKANDEY KATJU

For Appellant(s)

Mr. S. Ganesh, Sr.Adv.

Mr. Shiv P. Pandey, Adv.

Ms. Rekha Pandey, Adv.

For Respondent(s)

Mr. Rajiv Dutta, Sr.Adv.

Mr. K.F. Humayunisa,Adv.

Mr. Subba Rao,Adv.

Mr. B. Krishna Prasad,Adv.

UPON hearing counsel the Court made the following

O R D E R

Issue notice.

Mr. B. Krishna Prasad, Advocate accepts notice and  
seeks time to file counter affidavit. Three weeks' time is  
granted for filing counter affidavit and one week thereafter for  
filing reply thereto, if any.

(A.S. BISHT)

BHARDWAJ)

COURT MASTER

(PUSHAP LATA

COURT MASTER